

officer or by any other member of the Censor Board have been received by Government; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI N. K. P. SALVE): (a) Under the Cinematograph (Amendment) Act, 1981, which is to be enforced shortly, the number of members of the Board of Film Censors is to be increased to not less than 12 but not more than 25. Hence additional members will be appointed to the Board as soon as the Amendment Act is brought into force.

(b) and (c) The information regarding feature films recommended 'A' certificate by the Examining Committee but granted 'U' certificate on the recommendation of the Revising Committee during the last three years is being collected and will be laid on the Table of the House as early as possible.

(d) Censor certificates are issued on behalf of the Board. The decisions to grant certificates is taken by the Board on the recommendation of the Examining Committee or the Revising Committee. Since such decisions represent the collective view of the Board, no single member or officer of the Board is responsible for a particular decision.

(e) to (h) Do not arise in view of answer to part (d).

21st Film Congress held in Australia

1185. SHRI JAGDISH PRASAD MATHUR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether India was represented at the 21st Film Congress held in Australia in September, 1982 by the Film and Television Institute of India; and

(b) if so, what was the composition of the team and the gains in various forms made for the film and television industries in India?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI N. K. P. SALVE): (a) and (b) The Biennial Meeting of the International Association of Film and Television Schools (CILECT) of which Film and Television Institute of India, Pune, is a Member was held in Sydney, Australia in September, 1982. The meeting which was attended by Director, FTII, discussed the problems of training for films and television in the third world countries which are very relevant to the problems of training at the Institute.

Central Legislation on Freedom of Press

1186. SHRI JAGDISH PRASAD MATHUR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that he has made statements stating that there was nothing wrong with the recent Bihar Press Bill and in that background Government propose to bring in a Central Bill of similar nature to curb the Freedom of the Press or direct the State Governments to do so;

(b) if so, by when the Central Bill is likely to be ready; and

(c) what instructions have been issued by the Centre to the State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI N. K. P. SALVE): (a) The statement that there was nothing wrong with the recent "Bihar Press Bill" is not complete statement. It has been repeatedly stated that the Government would like to have the views of the Press Organisa-